

# **Application for grant of Certificate of Registration rejected**

**January 1, 1999**

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of certificates of registration submitted by the undernoted financial companies:

<b><u>Sr.No.</u></b>	<b><u>Name of the Company</u></b>	<b><u>Rejected on</u></b>
1.	M/s. Allianz Capital & Management Services Limited, C-2, Green Park Extension, New Delhi-110 016.	30.12.1998
2.	M/s. AP Finleasing India Limited, 55-B, First Floor, Maurya Lok Complex, Patna-800 001.	31.12.1998
3.	M/s. KMF Limited, 111, Shivlok House-II, Karampura Commercial Complex, New Delhi-110 015.	31.12.1998

As such, the above companies cannot transact the business of non-banking financial institutions as defined in Clause (a) of Section 45 I of the Reserve Bank of India Act, 1934.

**Maureen Shankar**  
**Manager**

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